

O.A. No. 1292/00

17.11.00

Hon. Mr. S. Dayal, A.M.
Hon. Mr. Rafiq Uddin, J.M.

Shri D.P. Khose for the applicant. The case of the applicant is that she has been transferred on account of a complaint of Member of Parliament based on misunderstanding. She came to Varanasi on compassionate grounds and is presently on medical leave. She has made ~~the~~ a representation dated 30.10.00, addressed to Commissioner, Kendriya Vidyalaya Sangathan, New Delhi, which has still not been decided and in which, correct facts regarding the controversy involving the complaint of Member of Parliament, have ~~not~~ been given. We consider it appropriate to dispose of this application with a direction to the respondents to dispose of the representation dated 30.10.00 of the applicant within a period of 6 weeks from the date of receipt of a copy of the representation along with copy of this order, which would be filed by the applicant within a week. The respondents shall keep the order of transfer in abeyance till the representation is decided.

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